## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 74/GT/2024

Subject : Approval of Tariff of Barh Super Thermal Power Station Stage-II

(1320 MW) for the period 2019-24

Petitioner : NTPC Ltd.

Respondents : North Bihar Power Distribution Company Limited & 4 ors.

Date of Hearing: 29.4.2024

Coram : Shri Jishnu Barua, Chairperson

Shri Arun Goyal, Member

Parties Present: Shri Venkatesh, Advocate, NTPC

Shri Nihal Bhardwaj, Advocate, NTPC Shri Mohit Gupta, Advocate, NTPC Shri Prashant Chaturvedi, NTPC

Shri Saurav Lalhal, NTPC

Shri Kuber Boddh, Advocate, NBPDCL & SBPDCL Ms. Prachi Mishra, Advocate, NBPDCL & SBPDCL Ms. Rebecca Mishra, Advocate, NBPDCL & SBPDCL Shri Nishakant Pandey, Advocate, NBPDCL & SBPDCL Shri Yashvardhan Bisht, Advocate, NBPDCL& SBPDCL

Shri Umang Anand, NBPDCL & SBPDCL

## Record of Proceedings

During the hearing, the learned counsel for the Petitioner, while pointing out that the present Petition has been filed for the determination of tariff of Barh-II STPS for the period 2019-24, the determination of tariff for the period 2014-19 in respect of the generating station in Petition No.130/GT/2014 is pending, subject to the disposal of the Civil Appeal No. 395/2021 filed by the Respondent GRIDCO before the Hon'ble Supreme Court of India. The learned counsel for the Petitioner further submitted that the said civil appeal filed by the Respondent relates to the issue of adjustment of the revenue earned from the sale of infirm power for the period 15.11.2014 to 7.3.2016 from the capital cost of the project, and therefore, the implication of the judgment of the Hon'ble Supreme Court, in the said civil appeal, can be considered/given effect to, even after the determination of tariff of the generating station, in both the petitions (130/GT/2014 and 74/GT/2024). He accordingly prayed that both tariff petitions be clubbed and listed for hearing.

- 2. The learned counsel for the Respondents sought for some time to file their replies in the matter.
- 3. The Commission directed the Petitioner to submit the following additional information, after serving copies on the Respondents, on or before **24.5.2024**:

ROP in Petition No. 74/GT/2024 Page 1 of 2



- i) Reason for claiming capitalization pertaining to Stage-I as additional capital expenditure in Stage-II (Rs.348.12 lakh in 2019-20 and (-) Rs.25.57 lakh in 2020-21). Also, the reason for claiming capitalization pertaining to Stage-II as additional capital expenditure (Rs.547.47 lakh in 2020-21) in Stage-I.
- ii) Revised Form-13 after removing impact of savings due to refinancing from the interest rates claimed towards individual loans.
- iii) Year-wise details of capital/initial spares capitalized/claimed on cash as well as accrual basis from COD of Units till 31.3.2024.
- iv) Amount of contingency, if any, included in the capital cost claimed.
- 4. The Respondents are permitted to file their replies on or before **14.6.2024**, after serving a copy on the Petitioner, who may, file its rejoinder, if any, by **28.6.2024**. Parties shall complete their pleadings within the due dates mentioned and no extension of time shall be granted.
- 5. The present Petition along with Petition No. 130/GT/2014, will be listed for hearing on **16.7.2024**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

ROP in Petition No. 74/GT/2024 Page 2 of 2

